

National Company Law Tribunal

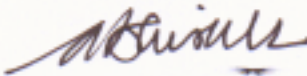

Allahabad Bench

CP NO. 140/ALD/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.12.2017

NAME OF THE COMPANY: M/s ASREC (India) Ltd vs. M/s Shashi oils and Fatz Pvt Ltd

SECTION OF THE COMPANIES ACT/I & B CODE: 7 of I & B Code of 2016

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	ABHISHEK ANAND	ADVOCATE	PETITIONER	
2.	Amit Verma	Advocate	Defendant	

C.P. No. (IB) 140/ALD/2017

Shri Abhishek Anand for the petitioner. Shri Amit Verma for the Corporate Debtor Company. The Corporate Debtor Company neither paid cost nor file comprehensive reply/objection including the issue of maintainability of the petition within time granted.

Today, the learned counsel appearing for the Corporate Debtor Company seeks further adjournment stating such reason of some death in the family of Director of the Corporate Debtor Company, but he is not able to provide detail particulars of such incidence.

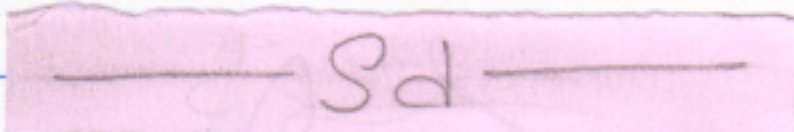
In view of this, we do not find sufficient reason to grant further time to file reply, specifically when the petitioner counsel is insisting for argument on the merits of the case.

Notwithstanding the above, and in order to provide substantial justice, a final opportunity is granted to the Corporate Debtor Company for filing its comprehensive reply within 10 days by serving an advance copy and further to pay cost of Rs. 25,000/- (Rupees **Twenty Five Thousand only**) to the petitioner.

Matter be listed on 19<sup>th</sup> January, 2018.

Date: 18/12/2017

Typed by  
Jyoti  
(Stenographer)

  
H.P. Chaturvedi,  
Member(Judicial)